

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 110

C.P. (IB)/ 15(CH)2024

IN THE MATTER OF:

State Bank Of India

...Petitioner

Vs.

Varun Jain

...Respondent

Under Section: 95(1)

Order delivered on 17.04.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : Ms. Preeti Yadav, Advocate (Proxy)
For the Respondent : Ms. Swati Saluja, Advocate (Proxy)

ORDER

In view of the Resolution of Members of the Bar dated 16.04.2024, the Advocates have abstained from Court work today.

Ld. Counsels for the parties are directed to make compliance of the last order, if any. List the matter on 09.05.2024 in the supplementary list.

Sd/-

(UMESH KUMAR SHUKLA)
MEMBER (T)

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)

Preeti